COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 52 OF 2015 & IA NOS. 55, 70 & 71 OF 2015 AND APPEAL NO. 53 OF 2015 & IA NOS. 72 & 73 OF 2015

Dated: 26th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s Monnet Ispat and Energy Ltd. ...Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Anshu Mahajan

Mr. Karan Arora

Counsel for the Respondent(s) : Mr. C. K. Rai

Mr. Umesh Prasad for R.1

Ms. Suparna Srivastava Ms. Sanjana Dua for R-2

ORDER

Learned counsel for the appellant seeks three weeks time to file an affidavit showing the disclosure made before NCLT. He may file the same on or before 17.08.2017 after serving copy on the other side. Thereafter, learned counsel for the appellant may file response to the said affidavit on or before 07.09.2017 after serving copy on the other side.

List the matter on <u>13.09.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson